

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1240  
ANSWERED ON:02.08.2010  
MEDICAL SERVICES UNDER ESI  
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**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Union Government proposes to take over delivery of medical services from the States to serve insured persons directly under the Employees State Insurance (ESI) Scheme;
- (b) if so, the details thereof;
- (c) the number of hospitals ESI taken over so far, State-wise; and
- (d) the details of additional facilities proposed to be provided to ESI beneficiaries?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): The Employees State Insurance Corporation in its 136th meeting held on 15-06-2006, proposed to take over the administration of Medical Scheme from the States, who were willing to hand over the Scheme to ESIC under Section 59 of the ESI Act, 1948. Accordingly a letter was sent to Chief Secretaries of all the States intimating the decision of the Corporation and requesting them to give their consent for handing over ESI Scheme in their State to ESI Corporation.

Four States i.e. Madhya Pradesh, Bihar, Himachal Pradesh and Meghalaya have responded which are under consideration.

(c): The details are given in Annexure.

(d): The ESI beneficiaries will be provided all secondary care services through these hospitals. The super speciality facilities are being provided on cashless basis through tie up with reputed Government/ Private Institutions.